

**Import of Crude Oil**

1562. SHRI NAVIN RAVANI:

SHRI MOHANLAL PATEL: '

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the quantity of crude oil imported during the years 1979, 1980 and 1981; and

(b) what is our annual requirement of crude oil; and

(c) what are the measures being taken to produce more oil in the country so that we may become self-sufficient in oil and save our foreign exchange?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) The quantity of crude oil imported during the year 1979, 1980 and 1981 is given below:—

Year	Crude oil imports (Actual Receipts) Qty. (Million Tonnes)
1979	15.38
1980	15.98
1981*	15.55

\*Provisional.

(b) The requirement of crude oil varies from year to year depending on available refining capacity as well as the demand for petroleum products. As per present estimates the

total requirement of crude oil for refining in the country in 1982 would be nearly 35.5 million tonnes.

(c) Apart from taking steps to conserve consumption of petroleum products, several measures have been taken for augmenting indigenous crude oil production like acceleration of indigenous crude oil production programmes, repairs to the existing sick wells, implementation of a number of enhanced recovery techniques. While these would reduce the overall need to import crude oil, achievement of self-sufficiency in this regard would be dependent upon the rate of increase in the demand for petroleum products as well as the levels of production of indigenous crude oil actually achieved from already discovered fields and from new fields that may be discovered in future.

**Regularisation of excess capacity of drug firms**

1563. DR. VASANT KUMAR PANDIT: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) The Licensed installed industrial capacity of all pharma-drugs as on 1-4-80 figure for Indian firms and Multinational firms, apparater separately:

(b) whether Government are aware that several firms are involved in excess production beyond the licensed capacity, if so, the names of these firms and the excess capacity each is utilising;

(d) whether Government have announced in October 1981 that under the New Drug Policy it will regularise all the excess capacity of Drug Pharma Firms;

(d) if so, how many drug firms have applied within the time-limit stipulated in the notification, the list of such firms and the excess capacity of each; and